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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 57/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

Name of the Company:

Amit Nath

V/s.

Delf Consulting Engineers (India) Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	ADITYA R. GUNDECHA	ADVOCATE	AMITNATH	
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2.

ORDER


Learned Advocate Mr. Aditya Gundecha i/b Learned Advocate Mr. Narendra Jain present for Operational Creditor/ Applicant. None present for Respondent.

During the course of arguments, it is noticed that operational creditor not complied with 9 (3) (b) and (c) of the code.

Applicant is directed to rectify the defect on or before 07.08.2017.

Registry is directed to issue notice to the Applicant to rectify above said defect on or before 07.08.2017.

List the matter on 07.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 31st day of July, 2017.